

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF INDUS INTEGRATED INFORMATION
MANAGEMENT LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Indus Integrated Information Management Limited
2.	Date of incorporation of corporate debtor	04/07/2003
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200WB2003PLC096523
5.	Address of the registered office and principal office (if any) of corporate debtor	7th Floor, Raj Premiere, Plot No.37, Block- EN Sector V, Salt Lake City Kolkata WB 700091
6.	Insolvency commencement date in respect of corporate debtor	15 th June 2022
7.	Estimated date of closure of insolvency resolution process	11 th December, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kamal Nayan Jain, Reg No: IBBI/IPA-001/IP-P00029/2016-2017/10065
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Klass Insolvency Resolution Professionals Pvt. Ltd 2/7 Sarat Bose Road, Vasundhara Apartment, 2 nd Floor, Kolkata-700020 Email: knjain@knjainco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Kamal Nayan Jain 2/7 Sarat Bose Road, Vasundhara Apartment, 2 nd Floor, Kolkata-700020 Email: cirp.indus@gmail.com
11.	Last date for submission of claims	29 th June, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Indus Integrated Information Management Limited on 15.06.2022.

The creditors of Indus Integrated Information Management Limited are hereby called upon to submit their claims with proof on or before 29.06.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.-N. A

Submission of false or misleading proofs of claim shall attract penalties.


KAMAL NAYAN JAIN
Interim Resolution Professional

Reg No: IBBI/IPA-001/IP-P00029/2016-2017/10065

Date: 16.06.2022

Place: Kolkata

